

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

Subject : Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.

Date of hearing : 22.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Parties present : Shri Gaurav Dudeja, Advocate, APL
Shri Jignesh Langalia, APL
Shri Nitish Gupta, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, Prayas

Record of Proceedings

Learned counsel for GUVNL requested for four weeks time to file reply to the amended petition filed by the petitioner. Request was allowed by the Commission.

2. The Commission directed the respondent to file its reply, on affidavit, by 20.10.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 4.11.2016. The Commission directed the parties that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 22.11.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)